

PRESS RELATIONS DIVISION, Central Office, Post Box 406,
Mumbai 400001
Phone: 2266 0502 Fax: 2266 0358, 2270 3279



**RESERVE BANK OF
INDIA**

RBI On Internet:
<http://www.rbi.org.in>
Email: helpprd@rbi.org.in

February 12, 2004

**Reserve Bank Cancels Certificate of Registration of
Syal Finlease Limited, New Delhi**

The Reserve Bank of India, has on February 6, 2004 cancelled the certificate of registration granted to Syal Finlease Limited having its registered office at 10, Netaji Market, G. T. Road, Panipat-132 103 (Haryana), for carrying on the business of a non-banking financial institution.

Following cancellation of registration certificate, Syal Finlease Limited cannot transact the business of a non-banking financial institution. The company has also been prohibited from acceptance of deposits and prohibited from alienation of assets. The company is, however, under an obligation to repay public deposits as per the terms and conditions of the contract of deposit.

Under powers conferred by Section 45IA of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of non-banking financial company. Under Section 45MB (1) of this Act, the Reserve Bank can prohibit non-banking financial company for accepting deposits; and under Section 45MB (2), it can prohibit the company from alienating its assets. The business of a non-banking financial institutions is defined in clause (a) of Section 45IA of the Reserve Bank of India Act, 1934.

P. V. Sadanandan

Manager

Press Release :2003-2004/968